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## LOK SABHA DEBATES

### (Part II—Proceedings other than Questions and Answers)

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#### LOK SABHA

Friday, 2nd September, 1955.

*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER in the Chair.]

#### QUESTIONS AND ANSWERS

(See Part I)

12.01 P.M.

#### PAPERS LAID ON THE TABLE

SUMMARY OF PROCEEDINGS OF 14TH SESSION OF INDIAN LABOUR CONFERENCE

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Summary of Proceedings of the Fourteenth Session of the Indian Labour Conference held at Bombay in May, 1955. [Placed in Library. See No. S-291/55.]

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st August, 1955, agreed without any amendment to the Delhi Joint Water and Sewage Board (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1955".

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(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 31st August, 1955, agreed without any amendment to the Abducted Persons (Recovery and Restoration) Continuance Bill, 1955 which was passed by the Lok Sabha at its sitting held on the 23rd August, 1955".

#### CORRECTION OF ANSWER TO STARRED QUESTION

**The Deputy-Minister of Communications (Shri Raj Bahadur):** I beg to lay on the Table a statement correcting the reply given to Starred Question No. 813 on the 17th August, 1955, regarding the export of Dakota aircraft to Afghanistan. The reply to the question contained in the statement was incomplete due to clerical inadvertence. (See Appendix V, annexure No. 48).

#### COMPANIES BILL—Contd.

##### Clauses 251 to 283

**Mr. Speaker:** The House will now resume further consideration of Clauses 251 to 283 of the Companies Bill. A list of selected amendments to these clauses has already been circulated to hon. Members last night.

Out of 3½ hours allocated to these clauses, 2 hours and 55 minutes have already been availed of yesterday and 35 minutes now remain. This would mean that these clauses will be disposed of now, immediately, and I would call upon the Minister to reply.